

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO.979 of 1995.

Between

Dated: 12.10.1995.

K.Munieswaraiah

... Applicant

And

1. General Manager, S.C.Railway, Rail Nilayam, Secunderabad.
2. Dy. Chief Mech. Engineer, Carriage Repair Shop, Settipalli Post, Tirupathi, Chittoor District.

... Respondents

Counsel for the Applicant

: Sri. K.Sudhakar Reddy

Counsel for the Respondents

: Sri. V.Bhimanna, SC for Rlys

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

O.A.979/95.

Dt. of Decision : 12-10-95.

ORDER

1. As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

The applicant is the son of K. Munnaiah, whose land admeasuring 0.26 cents under the Survey No. 20/86 was acquired by the respondents for the establishment of Railway Carriage Repair Workshop at Tirupathi. The claim of the applicant is that he should be given suitable appointment in any Group 'D' posts under the respondents against the land meant for land losers in accordance with the extant policy of the respondents. There is no doubt that land was acquired in 1984 and the applicant is now approaching the Tribunal. Several such cases were heard by the Tribunal and were given relief by means of direction to the respondents to consider them for appointment against land losers quota, notwithstanding the fact that they approached the Tribunal ~~and~~ rather belatedly.

2. Heard learned counsel for both the parties. Shri K. Sudhaker Reddy, learned counsel for the applicant has drawn my attention to our order dated 22-12-1994 in OA.No.967/91, where the Tribunal gave relief to several similarly situated applicants.

3. Accordingly, this OA is being disposed of at the admission stage itself after hearing learned counsel for both the parties with the following directions to the respondents:-

The respondents shall consider the claim of the applicant for appointment to any suitable post in Group 'D', to which he is educationally and otherwise found qualified

16

-3-

and eligible. The respondents are of course at liberty to verify the particulars furnished by the applicant and satisfy themselves that the applicant is eligible for appointment against land losers' quota in accordance with the extant policy/instructions.

4. The OA is ordered accordingly. No costs.

A. B. Gorthi
(A. B. Gorthi)
Member (Admn.)

Dated : The 12th October 1995.
(Dictated in Open Court)

Hari Babu
Deputy Registrar (Judl.)

Copy to:-

1. General Manager, South Central Railway, Rail Nilayam, Sec'Dau.
2. Dy. Chief Mechanical Engineer, Carriage Repair Shop, Settipall Post, Tirupathi, Chittoor Dist.
3. --- to Sri. K. Sudhakar Reddy, Advocate, CAT, Hyd.
4. One copy to Sri. V. Bhimanna, SC for Railways, ---.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 12/10/1995.

M.A./R.A./C.A. NO.

O.A. NO.

T.A. NO. (W.P. NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

NO ORDER AS TO COSTS.

Rsm/-

